





IN THE COURT OF ADDITIONAL CHIEF METROPOLITAN MAGISTRATE, DELHI

CC NO: 1 OF 2003

Securities and Exchange Board of India, a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its Head office at Mittal Court, B — Wing, 224 Nariman Point, Mumbai 400 021 represented by its Asst. General Manager, Ralesh Bhanot..

...Complainant

VERSUS.

- 1. Reco Plantation Ltd. Company incorporated under the Companies Act, 1956, having its Regd. Office at: X-43, Okhla Industrial Area, Phase II, Niw Delhi 110020.
- Shri Maheshwar Dutt Sharma S/o Shri Ishwar Datt Sharma, Promoter/Director of Accused No.1, R/o: 0.577/17, Faridabad, Haryana..
- Shri Ishwar Datt Sharma S/o Bishan
 Dass Sharma, Promoter/Director of
 Accused No.1, R/o: 0.577/17,
 Faridabad, (Haryana.).
- 4. Shri Kamleshwar Dutt Sharma S/o Shri

(h)

PI. DITTO PI

حر

Ishwar Datt Sharma, Promoter/Director of, Accused No.1, R/o: 0.577/17, Faridabad, Haryana.

- Mrs. Purnima Sharma W/o Shri
 Maheshwar Dutt Sharma,
 Promoter/Director of Accused No:1,
 R/o: O.577/17, Faridabad, Haryana.
- 6. Shri Chander Mohan Arora S/o Brij Mohan Arora, Promoter/Director of Accused No.1, R/o: 545, Govindpura, Kashipur UP:
- 7. Ms. Abha Arora W/o Shri Chander Mohan Arora, Promoter/Director of Accused No.1, R/o: 545, Govindpura, Kashipur UP.
- 8. Shri Rajender Kumar Jain S/o H.C.Jain, Promoter/Director of Accused No.1, R/o: A-285/2, Majilis Park, Delhi-33.

Po

Po

0

.....Accused

PROCEDURE, 1973 READ WITH SEC. 24(1), 27 OF SECURITIES AND

EXCHANGE BOARD OF INDIA ACT, 1992

13/13/09

CC no. 84/09

SEBI Vs. Raco Plantations Ltd. and others.

22.10.2009

Present:

Sh. Sanjay Mann, counsel for SEBI.

Accused no. 1 is company.

Accused no. 2 to 7 are PO.

Accused no. 8 has been convicted vide order dated 15.10.2009.

Affidavit of CW 1 Sh. Rakesh Bahnot, AGM SEBI tendered in evidence along with the documents.

In view of the statement of CW 1, I am of the view that there is sufficient evidence on record against accused no. 2 to 7. File is consigned to Record Room u/s 299 Cr. P.C. to be revived as and when the accused are arrested or appear.

(POONAM CHAUDHARY) ASJ(Central-01)/DELHI. 22.10.2009

STATES TO THE TANK

CC No. 84/09

SEBI Vs. Raco Plantations Ltd. and others.

CW 1 Mr. Rakesh Bhanot, AGM SEBI.

On SA

I am tendering my evidence by way of affidavit, contents of the same are true and correct. As per the records retained in the SEBI office. The exhibits from Ex. CW1/1 to Ex. CW1/15 are exhibited herein along with the evidence by way of affidavit.

RO & AQ

(POONAM CHAHIDHARY), Judge ASJ(Central-01)/Delhii)-J1

22.10.2009 azac. Courts, Delhi

Al (Con of S

Cartil

A Line of 10 1 10 1